

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/682(MB)2023

IN THE MATTER OF

Saraswat Co-Op. Bank Limited

Vs

Aaacorp Exim India Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ayush Kothari (PH)
For the Respondent: Adv. Nimish Gavali (VC)

ORDER

The Ld. Counsel for the Petitioner has brought to our attention that on 21.03.2024 the debt of Saraswat Co-op. Bank Limited has been assigned to the Asset Reconstruction Company India Limited. In view of the same the assignee has to be substituted in place of the Petitioner. Thus, he prays for short adjournment. In view of the request made, adjourned to **06.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)